

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SSPECIAL LEAVE PETITION (CIVIL) NO...../2017
(Diary No(s) . 26458/2017)

(Arising out of impugned final judgment and order dated 17-05-2017
in CWP No. 25485/2015 passed by the High Court Of Punjab & Haryana
At Chandigarh)

KULDEEP

Petitioner(s)

VERSUS

THE STATE OF HARYANA & ORS.

Respondent(s)

(IA No.119325/2017-CONDONATION OF DELAY IN FILING and IA
No.119329/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
and IA No.119327/2017-CONDONATION OF DELAY IN REFILING)

Date : 20-11-2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE DEEPAK GUPTAFor Petitioner(s) Mr. Ashok Kumar Singh, AOR
Mr. Shantwanu Singh, Adv.
Mr. Surinder D. Sharma, Adv.
Mr. Meghsham S. Bhangle, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

In view of letter circulated by learned counsel for the
petitioner, list the matter after ten weeks.

(MEENAKSHI KOHLI)
COURT MASTER(KAILASH CHANDER)
COURT MASTER